## Un-starred Assembly Question No. 97 (28.12.2022)

From

The Additional Chief Secretary to Govt. Haryana, Development and Panchayais Department, Chandigarh.

To

The Secretary,

Haryana Vidhan Sabha Secretariat,

Chandigarh.

Memo no. GA-2022/165409

Dated:- &ア・12・ルレ

Subject:

Un-starred Assembly Question No. 97-asked by Sh. Varun Chauhary, M.L.A. (Mullana), regarding to Make the Roads Free

Homeless/Separated Cattles.

Please find enclosed herewith 10 copies of the reply (both in English & Hindi) to the Un-starred Question No. 97 asked by Sh. Varun Chauhary, M.L.A. for information and necessary action please.

Joint Director, Panchavats

for Additional Chief Secretary to Govt. Haryana, Development and Panchayats Deptt, Chandigarh.

Endst. No. GA-2022/ 165410-18

Dated:- 27 ソンレレ

Copies of reply are forwarded to the following for information and necessary action please:-

1. 2. 3. 4. 5. 6.	The Private Secretary to Chief Minister, Haryana The Private Secretary to Development and Panchayat Minister, Haryana The Private Secretary to Finance Minister, Haryana The Chief Secretary (Political Branch) The Secretary to Governor of Haryana The Private Secretary to Chief Secretary, Haryana	15 copies 1 copies 3 copies 6 copies 2 copies
7. 8.	The Director, Public Relation, Harvana	2 copy 5 copies
9.	The PS to Additional Chief, Secretary to Govt. Haryana, Development and Panchayats Department. The PA to Director General, Development and Panchayats Department	1 copy

Joint Director, Panchayats

for Additional Chief Secretary to Govt. Haryana,

Development and Panchayats Deptt, Chandigarh.

## To Make the Roads Free from Homeless/Separated Cattles

97- SH. Varun Chauhary, (Mullana): Will the Development & Panchayats Minister be pleased to state the action taken by the Government to make the roads of State free from homeless/ separated cattles together with the time by which the above said work is likely to be completed?

DEVENDER SINGH BABLI

DEV. & PANCHAYATS MINISTER, HARYANA

Sir,

The Provision of section 21 (XXVI) of the Haryana Panchayati Raj Act, 1994, casts upon Gram Panchayats, a duty to construct and maintain Cattle Sheds, Cattle Pounds and Cart Stands. Accordingly, all the Deputy Commissioners have been directed to get the needful done by Gram Panchayats within the limits of the funds available at their disposal.

## सड़कों को बेघर/अलग हुए मवेशियों से मुक्त करना

97- श्री वरूण चौधरी, एम०एल०ए० (मुलाना): क्या विकास एवं पंचायत मंत्री कृपया यह बताने की कृपा करेंगे कि राज्य की सड़कों को बेघर/अलग हुए मवेशियों से मुक्त करने के लिए सरकार द्वारा क्या कार्रवाई की गई है और उपरोक्त कार्य कब तक पूरा होने की संभावना है?

देवेन्द्र सिंह बबली

विकास एवं पंचायत मंत्री, हरियाणा

श्रीमान् जी,

हरियाणा पंचायती राज एक्ट, 1994 के अधिनियम की धारा 21 (XXVI), जोकि ग्राम पंचायतों पर लागू होती है, के अनुसार ग्राम पंचायत का दायित्व है कि वे पशु शेड, पशुबाड़ा और कार्ट स्टैंड का निर्माण और रखरखाव करेगीं। तदानुसार, सभी उपायुक्तों को ग्राम पंचायतों के पास उपलब्ध संसाधनों / स्त्रोतों की सीमा के अर्न्तगत आवश्यक कार्यवाही करने के निर्देश दिए गए है।